

implementation of Goods and Services Tax (GST) in the financial year 2017-18. The details of allocation made from NCEF are detailed below:

(₹ in crore)

Name of Ministry/Department	Actuals 2015-16	Actuals 2016-17	Actuals 2017-18	Actuals 2018-19	Actuals 2019-20
Ministry of New and Renewable Energy	3989.86	3836.01	3687.84	0.00	0.00
Ministry of Environment, Forest and Climate Change	244.94	955.74	1085.45	0.00	0.00
Ministry of Water Resources, River development and Ganga Rejuvenation	1000.00	1675.00	700.00	0.00	0.00

Land acquisition for coal mining

2245. SHRI BINOY VISWAM: Will the Minister of COAL be pleased to state:

- (a) whether any land, covered under the Fifth schedule, has been acquired for coal mining in India;
- (b) if so, the details thereof, State-wise;
- (c) the total number of people displaced by these land acquisitions; and
- (d) the number of displaced people who have received compensation?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) The state-wise details of land acquired under the Fifth Schedule by Coal India Limited (CIL) and its subsidiaries for coal mining in India, the number of people displaced by the acquisition and the number of people displaced who have received compensation are as under:-

State	Subsidiary coal company	Total area of land acquired under Fifth schedule (in hectares)	Number of people/ family displaced	Number of persons/ family received compensation
West Bengal	ECL	Nil	Nil	Nil
Jharkhand	ECL	4792.508	2713	2713
	CCL	8197.63	1375	941
	BCCL	Nil	Nil	Nil
Madhya Pradesh	WCL	247.804	Nil	Nil
	SECL	3038.296	03	03
Maharashtra	WCL	2463.57	Nil	Nil
Odisha	MCL	8030.05	670	670
Chhattisgarh	SECL	3397.526	Nil	Nil

Written Answers to

[9 December, 2019]

Unstarred Questions

133